

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

(2)

Dated : This the 24th day of MAY 2002

Review Application no. 28 of 2001  
in  
Original Application no. 1290 of 2000.

Hon'ble Maj Gen K.K. Srivastava, Member (A).

T.N. Malviya

... Applicant

By Adv : Sri S. Ahmad

Versus

Union of India & Others

... Respondents

By Adv : ...

O R D E R

Hon'ble Maj Gen K.K. Srivastava, AM.

Through this review application, review of order dated 17.1.2002 has been sought.

2. I have carefully gone through the application. The applicant for review has tried, in fact, to argue the case which is not permissible in law. The points raised by the learned counsel for the applicant have already been considered. The scope of review application is very limited and the applicant by means of review cannot enlarge the canvass of his case. The applicant cannot be permitted to raise the points of his new choice.

3. This review application is not maintainable in law as well as on facts. The review application is accordingly rejected.

  
Member (A)

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